

Annexure - 3

Name of the Corporate Debtor: CINEMA VENTURES PRIVATE LIMITED    Date of Commencement of CIRP: 14/07/2023    List of Creditors as on: 30/09/2023

List of Secured Financial Creditors (other than financial creditors) belonging to any class of creditors

Sl. No.	Name of the Creditor	Details of Claim Received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues that may be set-off	Amount of Claim not Admitted	Amount of Claims under Verification	Remarks, if any	
		Date of Receipt	Amount claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party ?						% of Voting share
1	J.C Flowers Asset Reconstruction Private Limited	25-07-2023	4,34,10,58,158	4,34,10,58,158	Secured Loan given to CD	4,34,10,58,158	-	No	100.00%	-	-	-	-	Refer Security Interest Note
<b>TOTAL</b>			<b>4,34,10,58,158</b>	<b>4,34,10,58,158</b>		<b>4,34,10,58,158</b>	<b>-</b>		<b>100.00%</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	

**Security Interest: -**

**J.C. Flowers Asset Reconstruction Private Limited**

The details of the security interest has been extracted from Loan facility letter dated 30-09-2016, Overdraft & Master Facility Agreement dated 17-02-20217, claim form and such other supporting documents provided by the claimant

The Corporate Debtor has under the loan facility agreements with its other related entities Cinema Films Private Limited, Carnival Films Entertainment Private Limited and Stargaze Entertainment Private Limited has given an exclusive charge of the following:

- a) Exclusive Charge on all the present and future movable and fixed assets and present and future non-current and current assets (including security deposits) of all the entities
- b) Exclusive Charge on all the present and future cash flows
- c) Exclusive Charge on "Carnival" Brand in the theatrical exhibition and other entertainment business  
Charge shall include all the present and future intellectual properties, trademarks, copyrights, licenses, permissions and all the other rights and benefits, whether tangible or intangible, associated with "Carnival" brand

**General Notes: -**

1. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation.  
As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.
3. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.
4. The security interest reflected above in favour of the financial creditors is subject to further review.
5. The security interest reflected above is subject to further substantiation/ modification on the basis of additional evidence or clarification.
6. All the aforesaid claims shall be subject to the findings of the report of the forensic/transaction auditor